

ITEM NO.4

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3316/2023

[Arising out of impugned final judgment and order dated 13-12-2022 in CRLP No. 1759/2022 passed by the High Court for The State of Telangana at Hyderabad]

BATLANKI KESHAV (KESAVA) KUMAR ANURAG Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR. Respondent(s)

(IA No. 51571/2023 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 23-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Gagan Gupta, Sr. Adv.
Mr. Kuldeep Jauhari, Adv.
Mr. Sahil Ahuja, Adv.
Mr. Anubhav Tyagi, Adv.
Mr. Satish Kumar Tripathi, Adv.
Mr. Prashant Joshi, Adv.
Mr. Amish Aggarwala, AOR

For Respondent(s) : Mr. Kumar Vaibhaw, Adv.
Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.51571 of 2023 is allowed.

Despite service of notice respondent no.2 has not put in appearance.

We have heard Mr. Gagan Gupta, learned counsel appearing for the petitioner and Mr. Kumar Vaibhaw, learned counsel appearing for respondent no.1-State of Telangana.

Orders/Judgment reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

